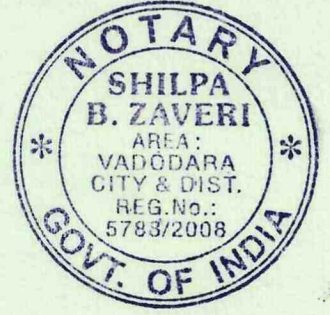


**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 121 OF 2025 (WZ)**



**IN THE MATTER OF:**

Udaykumar Ramanilal Patel

: Applicant

V/s

The Director, Sovevax Biologics Pvt. Ltd. & Ors.

: Respondents

**REPLY ON BEHALF OF THE RESPONDENT No. 03:  
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

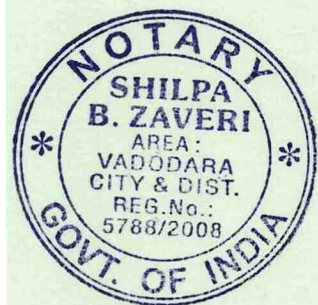
1. That, Hon'ble NGT (WZ) vide order dated 19.03.2026 has sought reply of respondents (CPCB is Respondent No. 03) in the instant matter. Thereby, the submission is made in following paragraphs.
2. That, CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981"), The Environment (Protection) Act, 1986 (hereinafter referred to as "E (P) Act, 1986") and rules made therein. The State Pollution Control Board (SPCBs) / Pollution Control Committee (PCCs) in every State/Union Territory have been constituted under Section 4 of the Water Act, 1974 and Section 5 of the Air Act, 1981 and are responsible for implementation of provisions of both the Water Act, 1974, Air Act, 1981 along with E(P) Act, 1986 and rules made therein in their respective State / Union Territory.
3. That, the matter is related to allegations against an industrial unit namely M/s Sovevax Biologics Pvt. Ltd. (hereinafter referred to as 'unit'), located at Survey No. 332/1 and 332/1-A, Village-Bhimpore, Daman, Dadra & Nagar Haveli Diu Daman- 396210 (Respondent No. 01) for carrying out mining activity at Survey Nos.332/1, 330/2, 330/3, 329/1, 2,4,5,6,7,5-A & 5-B, and 328/3, 4, & 5-A at Village Bhimpore, District Daman, without obtaining Environmental Clearance (EC), Consent to Establish and Consent to Operate.
4. The applicant submitted that the mining activity, excavation of soil and use of explosives at aforementioned survey numbers at Village Bhimpore, District Daman by M/s Sovevax Biologics Pvt. Ltd. is being carried out without requisite legal permissions from PCC of Daman and Diu and Dadra and Nagar Haveli (Respondent No. 4).

**REPLY:**

5. That, it is humbly submitted that Consent to Establish (CTE), Consolidated Consent and Authorization (CC&A) are issued and dealt by the Pollution Control Committee (in this matter PCC of Daman and Diu and Dadra and Nagar Haveli). Further, Environment Clearance related permission is dealt by concerned Environment Impact Assessment Authority and mining related permissions are dealt by the relevant authorities of Union Territory.
6. That, based on the information received from PCC of Daman and Diu and Dadra and Nagar Haveli and documents attached with the affidavit submitted by Respondent 1, M/s Sovevax Biologics Pvt. Ltd., which is served to CPCB Regional Directorate Vadodara, following is submitted.
7. That, the unit has obtained Consent to Establish from PCC of Daman and Diu and Dadra and Nagar Haveli dated 12.03.2024 for manufacturing of Vaccines & biologics (220 Lakh units/ Year) and Monoclonal Antibodies (100 Lakh units/Year). Copy of CTE is attached as **Annexure-1**.
8. That, the unit has obtained No Objection Certificate (NOC) dated 12.03.2025 for blasting of rocks and levelling lands by using explosives like Nitro-compounds (Class3) @ 17500 Kgs, Nitro Mixtures (Class2) @ 17500 Kgs and Detonators @ 600 Nos. from the office of the Collector Daman. It is to submit that condition 24 of the said NOC mentions "No mining permitted" (**Annexure-2**).
9. That, the unit has acquired the project land along with N.A. permissions (for industrial use) issued from the office of Collector, Daman. Condition 1 and 3 of N.A. permission dated 11.03.2024 (**Annexure-3**) issued from Collector, Daman office reads as:
  - i. Condition 1: **Leveling and clearing of the land** – The applicant shall be bound to level and clear the land sufficiently to render suitable for the particular nonagricultural purpose for which the permission is granted to prevent insanitary condition".
  - ii. Condition 3: **Use** - The applicant shall not use the said land and building erected or to erected thereon for any purpose other than residential / industrial/any other non-agricultural purpose, without the previous sanction of the Collector.
10. That, the above submissions show that the unit has obtained permission / NOC from Daman administration with terms and conditions mentioned therein for acquiring the land for industrial purpose and blasting of rocks and levelling lands by using explosives. No mining activity was either proposed or granted by the local authorities as per available records with this office.
11. That, it is humbly submitted that, Section 3 (e) of Mines and Minerals (Development and Regulation) Act 1957, defines minor mineral given as below:

- 3(e) "*Minor Minerals*" means building stones, gravel, ordinary clay, ordinary sand other than sand used for prescribed purposes and any other mineral, which the Central Government may, by notification in the Official Gazette, declare to be a minor mineral."
- Government of India has notified minor mineral in G.S.R. 436 dated 1.6.1958 and superseded the same vide Notification G.S.R. 786 (e) dated 23.8.1989.

12. Under section 15 of MMDR Act 1957, the State Government may, by notification in the Official Gazette, make rules for, regulating the grant of [quarry leases, mining leases or other mineral concessions] in respect of minor minerals and for purposes connected therewith. The Directorate of Industries and Mines is the concerned agency



to implement the minor mineral concession rule.

13. That, the answering respondent craves reply of the Hon'ble Tribunal to file additional reply, in future, if required.
14. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA.

*Arvind Kumar Jha*

(Arvind Kumar Jha)

Scientist 'E' & RD (Vadodara)

Central Pollution Control Board

**डॉ. अरविंद कुमार झा / Dr. Arvind Kumar Jha**

क्षेत्रीय निदेशालय / Regional Director

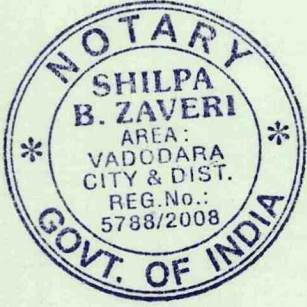
केंद्रीय प्रदूषण नियंत्रण बोर्ड / CENTRAL POLLUTION CONTROL BOARD

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(Ministry of Environment, Forest & Climate Change, Govt. of India)

क्षेत्रीय निदेशालय, वडोदरा - 390023, गुजरात.

Regional Directorate: Vadodara - 390023, Gujarat.



BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 121 OF 2025 (WZ)

IN THE MATTER OF:

Udaykumar Ramanilal Patel

: Applicant

V/s

The Director, Sovevax Biologics Pvt. Ltd. & Ors.

: Respondents

AFFIDAVIT

Regd. No.: 2564  
Date: 29/05/2026

I Arvind Kumar Jha, aged 48 years, having office at the Regional Directorate (Vadodara), Central Pollution Control Board (CPCB), Nr. VMC Ward No. 10 Office, High Tension Road, Subhanpura, Vadodara, 390023, do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

*Arvind Jha*  
DEPONENT

VERIFICATION

Verified at Vadodara on this \_\_\_\_\_ Day of May, 2026 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.

Verified at Vadodara on this the \_\_\_\_\_ Day of May, 2026.

*Arvind Jha*  
DEPONENT

डॉ. अरविंद कुमार झा / Dr. Arvind Kumar Jha  
क्षेत्रीय निदेशालय / Regional Director  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड / CENTRAL POLLUTION CONTROL BOARD  
(पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार)  
(Ministry of Environment, Forest & Climate Change, Govt. of India)  
क्षेत्रीय निदेशालय, वडोदरा - 390023, गुजरात.  
Regional Directorate, Vadodara - 390023, Gujarat.

Solemnly Affirmed / Declared  
Sworn Before me by *A. Jha*

*S. B. Zaveri*  
S. B. ZAVERI  
NOTARY  
29/05/2026

My Commission expires on 28-4-2028  
SHILPA B. ZAVERI  
NOTARY



**Pollution Control Committee**  
**Daman & Diu and Dadra Nagar Haveli**  
**1 st Floor, Udyog Bhavan, Bhenstore, Nani Daman**

**CATEGORY – ORANGE**

**Consent To Establish**  
**{Under the provision/ Rules of below mentioned Environmental Acts}**

**Consent No. PCC/DDD/1677324/O-  
2689/WA/AA/BP/22-23**

**Date :12/03/2024**

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

**Consent is granted to :**

**M/s SOVEVAX BIOLOGICS PRIVATE LIMITED**

**Survey No. 332/1 and 332/1-A, Village-Bhimpore, Daman, Dadra & Nagar Haveli Diu  
DAMAN- 396210**

1. The Consent to Establish is granted for a period up to : 28/02/2026
2. The Consent is valid for the manufacture of following items:

<b>Products Manufactured</b>		
<b>Sr. No.</b>	<b>Name of the Products</b>	<b>Maximum Production Qty per Year</b>
1	Vaccines & biologics manufacturing(It is a vaccines, MABs and biotech manufacturing company)	220 Lakhs units/Year
2	Monoclonal antibodies manufacturing	100 Lakhs Units/Year

3. Conditions under Water Act:

3.1 The daily water consumption and wastewater generation is as under :-

<b>Sr. No.</b>	<b>Purpose</b>	<b>Consumption(Kilo litter/day)</b>
1	Domestic	40.0
2	Mfg. Process	80.0
3	Boiler Feed	30.0

Sr. No.	Generation	Waste Water Generation Quantity (Kilo litter/day)
4	Cooling	40.0
1	Domestic	20.0
2	Mfg. Process	40.0
3	Boiler Feed	10.0
4	Cooling	10.0

3.2 Trade Effluent. If any; the quality of the treated effluent as per PCC norms mentioned Below;

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30mg/L
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated Effluent outside factor premises. the treated Effluent shall be reused/recycled within the factory premises.

3.4 Sewage Treatment – Domestic effluent shall conform the following standards:

BOD (3 days at 27°C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	less than 0.5 mg/l

3.5 The unit should not carry out any kind of reaction process and not manufacture bulk drugs.

3.6 The unit should manufacture products via formulation only.

3.7 The unit shall comply with any other conditions of the PCC as imposed from time to time.

3.8 The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.

3.9 The unit shall not manufacture any product/process which falls under Category-I i.e. RED/BANNED category of notification dated 18/12/2021.

3.10 The unit shall obtain NOC from the Central Ground Water Authority (CGWA) for using groundwater.

3.11 The unit shall not generate/discharge any industrial wastewater/fugitive emission from the manufacturing process or any ancillary operation in the plant.

3.12 The unit shall obtain a membership certificate from CHWTSDF to dispose Hazardous Waste.

3.13 The unit shall operate effluent treatment plant efficiently so that the treated effluent shall meet PCC norms.

3.14 Final treated water shall be used in plantation and gardening or reuse/recycle within the factory premises.

3.15 Unit shall maintain records of raw water consumption, wastewater generation, hazardous & other waste generation on a daily basis and daily maintain register record readings for the energy meter and flow meter attached to ETP.

3.16 The unit shall take necessary steps to control air emissions of the Boiler and D.G. Set to meet PCC norms.

3.17 D.C. Set shall be installed and maintained.

3.18 The unit shall comply Plastic Waste (Management and Handling) Rules, 2016 (As amended).

#### 4. Conditions under Air Act:

4.1 The following shall be used as fuel in emission causing installation

Installed Utility	Capacity	Fuel.	Quantity
DG Set	1500 KVA- 1 No	Diesel	300 Lit./hr
DG Set	2250 KVA-1 No	Diesel	300 Lit./hr
Boiler	4 Ton/hr- 2 Nos	Other Agro based briqued	100 Kgs/hr each
Boiler	3 Ton/hr - 1 No	Natural Gas	40 mmbpu/day
DG Set	250 KVA-1 No	Diesel	50 Lit./hr

4.2 The flue gas emission through stack attached to emission causing installation shall conform to the following standards:

Sr. No.	Stack No.	Stack attached to	Capacity	Stack height in Meter	Fuel to be used	Permissible Limit
1	1	DG Set	1500 KVA- 1 No	5.5	Diesel	As per PCC norm
2	1	DG Set	2250 KVA-1 No	5.5	Diesel	As per PCC norm
3	1	Boiler	4 Ton/hr- 2 Nos	30	Other Agro based briqued	Monthly
4	2	Boiler	3 Ton/hr - 1 No	30	Natural Gas	Monthly
5	1	DG Set	250 KVA-1 No	5.5	Diesel	As per PCC norm

4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10µm) or PM10 µg/m3	100 (24 hours average)
Particulate Matter(size less than 2.5µm) or PM2.5 µg/m3	60 (24 hours average)
Oxides of Nitrogen(NO2) µg/m3	80 (24 hours average)
Oxides of Sulphur (SO2) µg/m3	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney /stacks attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

4.5 There shall be no emission other than the permitted installations and the quarterly stack monitoring reports from recognized lab shall be submitted along with the renewal application.

4.6 The applicant shall provide required stack height with the thermic fluid heater using the following formula:

$H=14 Q^{0.3}$  Where H= total stack height in meters from ground level.

Q= Sulphur dioxide (SO<sub>2</sub>) emission rate in kg/hr. In no case the stack height shall be less than 11 mtr

4.7 The applicant shall provide necessary control equipments with a minimum stack height of 11 mtrs to meet the SO<sub>2</sub> norms.

4.8 Each of the D.G.Sets shall be provided with a stack whose height, should be worked out according to the formula;-

$H = h + 0.2$  capacity of KVA

Where h= height of the building in meters where the generator set is installed. OR 9 meters from the ground level, whichever is more, before commencing the operation.

4.9 Adequate mufflers shall be provided to the D.G.Set/s, so that the ambient noise level shall not exceed the limits prescribed below;

(a). Day time	(6AM- 9PM)-	75 dB(A) Leq.
(b). Night time	(9PM- 6 AN)-	70 dB(A) Leq.

## 5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to conform to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/ Renewal under Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 before 30 days of expiry of validity period of Consent.

5.4 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.5 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.6 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.7 If all the machineries listed in the project report are not installed operational consent shall not be granted.

# 230

5.8 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

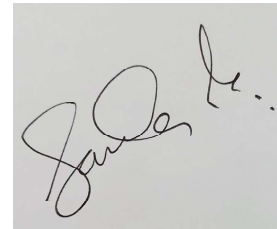
6.0 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.0 The applicant shall comply with any and all the rules of Plastic Waste (Management and Handling ) Rules, 2011 dated 4.2.2011.

8.0 The applicant shall not manufacture any products which attracts EIA notification dated 14.9.2006

9.0 If the unit generates hazardous waste during the manufacturing process it shall be disposed off scientifically to the CHWTSDF. The unit shall obtain CHWTSDF membership also.

10.0 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC DD & DNH.



13/03/2024

Member Secretary  
Pollution Control Committee  
Daman, Diu and Dadra & Nagar Haveli  
Daman

संघ प्रदेश दादरा और नगर हवेली और दमण एवम् दीव प्रशासन/  
 UNION TERRITORY ADMINISTRATION OF  
 DADRA AND NAGAR HAVELI AND DAMAN & DIU,  
 जिला अधिकारी का कार्यालय, दमण /  
 OFFICE OF THE COLLECTOR, DAMAN.  
 E-mail: collector-daman@ddd.gov.in, Phone : (0260-2230296)

No. COL/DMN/MAG/SOEVAX/NOC/2024-25/102 | Date: 12/03/2025

- Read: 1) Application dated 25/01/2025 and FORM No. AE-12 dated 06/03/2025 was received from M/s Sovevax Biologic Private Limited, Mumbai.
- 2) Report No. SDPO/DMN/REPORT/141(3660203) dated 04/02/2025 received from the Sub Divisional Police Officer, Daman.
- 3) Report No. MAM/DMN/LND/2024-25/456 dated 04/02/2025 received from the Mamlatdar, Daman.
- 4) Report No. 449/07/Report-Blast/2024-25/DMNFES/24 dated 11/02/2025 received from the Assistant Director, Fire & Emergency Services, Daman.
- 5) Inspection Report No. PCC/DDD/O-2689/WA/AA/BP/22-23/30 dated 05/03/2025 received from the Scientist-B, PCC, DNH & DD.
- 6) Report No. COL/DMN/EST/MINES/SOEVAX/2024-25/1018 dated 12/03/2025 received from the Additional Director (Mines), Daman.

### NO OBJECTION CERTIFICATE

(See Rules 102 and 103)

Subject: No Objection Certificate under the Explosive Rules, 2008.

With reference to the applications dated 25/01/2025 & Form AE-12 dated 06/03/2025 submitted by you and in pursuance of Rules 102 and 103 of the Explosives Rules, 2008, there is no objection for granting licence under the Explosives Rules, 2008 to M/s. Sovevax Biologics Private Limited, Mumbai of address 72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra - 400021 for the following purpose, kinds and quantities of explosives in the premises at Survey No. 327/1, 327/2, 327/3, 325/2 and 325/1 in the village of Bhimpore of Daman District as shown in the site plan duly endorsed and enclosed herewith.

- The purpose of the No Objection Certificate is the table of purpose Scheduled IV (LE-10) above grant for blasting of rocks and levelling lands.
- Kinds of quantities of explosives :
 

g) Gunpowder (Class 1)	Nil
h) Small arms nitro-compound	Nil
i) Safety Fuse	Nil
j) Nitro-compounds (Class 3)	17500 Kgs.
k) Nitrate Mixtures (Class 2)	17500 Kgs.
l) Detonators	600 Nos.

#### TERMS & CONDITIONS :-

- The Company/Applicant must adhere to the safety guidelines and local environmental norms issued by relevant authorities such as the Petroleum and Explosives Safety Organisation (PESO).
- The company/applicant must obtain all necessary clearances from Petroleum and Explosives Safety Organization (PESO), Mining Department and other concerned agencies.
- The Company/applicant should carry out blasting activities only during approved timings for the convenience and safety of the public
- The Company/applicant should ensure adequate safety precautions including evacuation of surrounding areas and giving advance public notice.
- The Company/applicant shall follow pollution control measures including dust control and noise mitigation techniques.

6. The Company/applicant should have the blasting process monitored by qualified personnel and submit periodic reports to the concerned authorities.
7. The Company/applicant will be responsible for any damage or accident arising out of the blasting activity and will pay compensation to the affected parties, if necessary.
8. The Company/applicant shall strictly adhere to all applicable laws and guidelines laid down by the Government of India and local administration.
9. The Company/applicant will deploy volunteers to assist and protect the public.
10. The Company/applicant will make necessary preparations for medical emergencies.
11. The explosive magazines/premises should be located as to provide easy access to Fire Brigade.
12. First aid fire extinguishers bearing ISI Mark shall be installed in the appropriate place at storage of petroleum product in the premises as per the scale laid down in IS 15683/2006 and shall be maintained periodically. So as to ensure their perfect serviceability at all time and a register to that effect shall also be maintained and keep ready for inspection by officer from the Fire Department ANNUALLY.
13. The staffs who are working within the premises shall be trained in fire fighting.
14. The physical property data for uses of explosives product if any shall be displayed at appropriate place of the premises.
15. The 04 No. G.I, Fire Bucket each of 9 Ltrs. Capacity with dry sand shall be provided in the premises.
16. There should not be any residential area surrounding two hundred meters area.
17. The eliminate fire hazards good house keeping both inside and outside the premises shall be strictly maintained by the Occupant/Owner.
18. "NO SMOKING" "Fire Extinguisher" "Fire Bucket" and "DANGER" caution boards should be displayed at the appropriate places physically shown wherever required & the caution boards should be easily visible.
19. Emergency telephone numbers like "Police-100" "Fire Brigade- 101", "ERSS-112", "Hospital", "Doctors" "Responsible Persons" and 104 & 108 of the company should be displayed in security cabin reception hall and Fire Control room.
20. Display of DOS and DONT'S in case of fire and emergency telephone numbers in conspicuous places.
21. All other fire safety measures and other precaution shall be taken as per Explosive Act and Rules.
22. Right to reject/ withdraw NOC at any time without any Notice is reserve with the competent authority, if the above conditions are not complied with.
23. The applicant shall ensure the Terms & Conditions in the Shot Firer Certificate granted in FORM LE 19 of the Explosive Rules 2008 by the Control of Explosive, Vadodara.
24. No Mining permitted.

This No Objection Certificate is liable to be suspended or revoked for any violation or for any other Administrative reasons.

Given my hand and seal on this day of 12<sup>th</sup> March 2025



**SAURABH MISHRA, IAS,**  
District Magistrate,  
Daman.

Encl: As above.

✓ To,

Copy for kind information to: -

1. The Sub Divisional Police Officer, Daman.
2. The Assistant Director, Fire & Emergency Services, Daman.
3. The Mamlatdar/Executive Magistrate (Urban), Daman.
4. The Block Development Officer/Executive Magistrate (Rural), Daman.
5. The Planning & Development Department, Daman.
6. The Pollution Control Committee, Daman.
7. PA to the Deputy Collector (HQ), Daman.
8. PA to the Deputy Collector (Gen.), Daman.

*Qwert.*

संघप्रदेश दमण एवं दीव प्रशासन / U.T. Administration of Daman &amp; Diu

(71)

"समाहर्ता" कार्यालय, दमण / Office of the Collector, Daman.

मोटी दमण / Moti Daman - 396 220.

सं. 2/20240034/2024-LND/1311

दिनांक / DL:- 11 / 03 / 2024

पढें / Read:- Application dated 29/01/2024 received from Shri Kairus Shavak  
 Dadachanji R/o 603, Bakhtavar 163/B, Colaba Road, Opp.  
 Colaba Post Office, Colaba, Mumbai.

सनद / S A N A D

अनुसूची / SCHEDULE - II

Cost of execution of  
 Damanganga Irrigation project  
 Vide Challan No. 96  
 dated 5/12/2024 ₹ 3,89,050/-

अनुसूची इगोवा, दमण एवं दीव भू-राजस्व (भूमि के उपयोग में परिवर्तन तथा गैर-कृषि भूमि मूल्यांकन) नियमावली, 1969 का नियम-7  
 देखें।  
 [Sec Rule 7 of the Goa, Daman and Diu land Revenue (Conversion of use of land & non-agricultural Assessment) Rules, 1969]

जबकि समाहर्ता, दमण (इसके आगे "समाहर्ता" कहा जायेगा एवं समाहर्ता जिस अधिकारी को अपने अधिकारों के प्रयोग करने तथा कर्तव्यों के निर्वाहन करने के लिए नियुक्त करेंगे, उसे भी समाहर्ता कहा जायेगा) को इस प्रदेश में लागू गोवा, दमण एवं दीव भू-राजस्व, कोड, 1968 की धारा-32 ( इसके आगे इसे कोड कहा जायेगा, जिसमें संदर्भ के अनुसार इसके तहत बनी नियमावली एवं आदेश भी शामिल हैं ) के तहत श्री कैरुस शावक दादाचनजी ---निवासी 603, बकतावर 163/B, कोलाबा रोड, कॉलबा पोस्ट ऑफिस के सामने, कॉलबा, मुंबई - ने केडस्ट्रल, सर्वे ----- स्थान में स्थित "वागीसु, खासु, वसनावालु, मोडियावालु और देवडुंगरी सर्वे सं. के अंतर्गत भीमपोर, नानी दमण, जिला दमण नाम का पंजीकरण सं. 328/5-A, 328/4, 329/3, 329/4, 329/5-A, 329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7 - 1080.00, 2300.00, 1200.00, 1800.00, 600.00, 600.00, 1100.00, 5700.00, 3600.00, 3975.00, 3975.00, 3975.00, 5500.00, 2000.00 और 1500.00 - वर्ग मीटर के तहत पंजीकृत प्लॉट के दखलदार (इसके आगे आवेदक कहा जाएगा एवं आवेदक के वारिस, निष्पादक, प्रबन्धकर्ता तथा अधिन्यासी को भी आवेदक कहा जाएगा ) के रूप में उक्त भूमि प्लॉट ( इसके अनुलग्नक-1 में वर्णित प्लॉट जो सर्वे सं. 328/5-A, 328/4, 329/3, 329/4, 329/5-A, 329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7 का भाग हैं एवं जिसका माप 1080.00, 2300.00, 1200.00, 1800.00, 600.00, 600.00, 1100.00, 5700.00, 3600.00, 3975.00, 3975.00, 3975.00, 5500.00, 2000.00 और 1500.00 वर्ग मीटर है, उसे उक्त प्लॉट कहा जाएगा ।) का औद्योगिक

प्रयोजन के लिए उपयोग करने हेतु अनुमति माँगी है;

Whereas an application has been made to the Collector of Daman ( hereinafter referred to as "the Collector" which expression shall include any Officer whom the Collector shall appoint to exercise and perform his powers and duties under this grant) under Section 32 of the Goa, Daman and Diu Land Revenue code, 1968 applicable to this territory ( hereinafter referred to as the said "Code" which expression shall, where the context so admits include the rules and orders thereunder ) by Shri Kairus Shavak Dadachanji R/o 603, Bakhtavar 163/B, Colaba Road, Opp. Colaba Post Office, Colaba, Mumbai.

----- being the occupant of the plot registered under Cadastral Survey -  
known as "Vaghayu, Khjaju, Vasnavalu, Modiyavalu " & "Devdungari" situated at  
Village Bhimpore , Nani Daman Of Daman District----- registered under  
 Survey No. 328/5-A, 328/4, 329/3, 329/4, 329/5-A, 329/5-B, 324/1-A, 324/2,  
325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7 -1080.00 , 2300.00 ,  
1200.00 , 1800.00, 600.00, 600.00 , 1100.00 , 5700.00 , 3600.00 , 3975.00 ,  
3975.00 , 3975.00 , 5500.00, 2000.00 और 1500.00 Sq.Mts.----- hereinafter  
 referred to as "the applicant" which expression shall, where the context so admits include  
 his/her heirs, executors, administrators and assigns) for the permission to use the plots of  
 land ( hereinafter referred to as the "said plot" described in the Appendix I hereto  
 forming a part of P.T. sheet No. Survey No. 328/5-A, 328/4, 329/3, 329/4, 329/5-A,  
329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7  
Of Village Bhimpore, Nani Daman Of Daman District-----  
 admeasuring 1080.00 , 2300.00 , 1200.00 , 1800.00, 600.00, 600.00 , 1100.00 ,  
5700.00 , 3600.00 , 3975.00 , 3975.00 , 3975.00 , 5500.00, 2000.00 और  
1500.00 -----Square Meters be the same a little more or less for the purpose of  
INDUSTRIAL - use.

7 लागू कोड उपलब्ध : इसमें दिये गए उपबन्धों के अतिरिक्त उक्त कोड तथा उसके तहत बनाइ गइ नियमावली के उपबन्धों की शर्तों के तहत अनुमति दी जायेगी ।

Code provision applicable - Save as herein provided the grant shall be subject to the provisions of the said Code and rules thereunder.

परिशिष्ट / APPENDIX - I

लम्बाइ एवं चौड़ाइ Length and Breadth		कुल पृष्ठीय क्षेत्रफल/ Total Superficial Area	सर्वे सं. या भाग सं. / Forming (part of) Survey No. or Hissa No.	सीमाएं/ Boundaries	उभियुक्तिया Remarks
उत्तर से दक्षिण / North to South	पूर्व से पश्चिम / East to West			उत्तर, दक्षिण, पूर्व तथा पश्चिम North, South, East and West	
1.	2.	3.	4.	5.	6.
--	--	1080.00 2300.00 1200.00 1800.00 600.00 600.00 1100.00 5700.00 3800.00 3975.00 3975.00 3975.00 5500.00 2000.00 और 1500.00 Sq.Mts.	328/5-A, 328/4, 329/3, 329/4, 329/5- A, 329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7 of Village Bhimpore Nani-Daman of Daman District	उत्तर, दक्षिण, पूर्व तथा पश्चिम North, South, East and West	
(AS PER SITE PLAN ENCLOSED HEREWITH)					

समाहर्ता, दमण ने निम्नलिखित के साक्ष्य में प्रशासक दमण एवं दीव की ओर से अपने हस्ताक्षर एवं कार्यालय मुहर प्रदान की है तथा आवेदक ने दिनांक \_\_\_\_\_ को अपने हस्ताक्षर किये हैं ।

In witness whereof Collector, Daman, has hereunto set his hand and seal of his Office on behalf of the Administrator of Daman & Diu and the applicant has also hereunto set his hand This 11<sup>th</sup> day of March, 2024

K. A. Dada  
(SHRI KAIRUS SHAVAK DADACHANJI)

आवेदक के हस्ताक्षर / Signature of the applicant

(साक्षियों के हस्ताक्षर एवं पदनाम) 1. Mr. Naveh S. Damankey  
(Signature and designation of witnesses)

2. Shri. Suman N. Patel

SEAL

Salom  
Collector, Daman

समाहर्ता दमण / Collector of Daman

(साक्षियों के हस्ताक्षर एवं पदनाम)

1.

(Signature and designation of witnesses)

2.



अब यह प्रमाणित किया जाता है कि एतदद्वारा उपर्युक्त कोड तथा उसके तहत बनाई गई नियमावली के उपबन्धों तथा निम्नलिखित शर्तों के अधीन उक्त प्लॉट के उपयोग हेतु अनुमति दी जाती है ; अर्थात् :- Now, this is to certify that the permission to use for the said plots is hereby granted, subject, to the provisions of the said Code, and rules thereunder, and on the following conditions, namely :-

1 मूँमि का समतलन तथा सफाई:- आवेदक को भूमि के गैर-कृषि उपयोग के जिस उद्देश्य हेतु अनुमति दी गई है, उस पर अस्वच्छता रोकने के विचार से वह भूमि का समतलन एवं सफाई करने हेतु बाध्य होगा *Leveling and clearing of the land* - The applicant shall be bound to level and clear the land sufficiently to render suitable for the particular non agricultural purpose for which the permission is granted to prevent insanitary conditions.

2 मूँक्यांकन :- आवेदक को इस आदेश के जारी होने की तिथि से "समाहर्ता" द्वारा उक्त कोड तथा उसके तहत बनाई गई नियमावली के तहत निधारत गैर-कृषि मूल्य का भुक्तान करना होगा। *Assessment: --* The applicant shall pay the non-agricultural assessment when fixed by the collector under the said Code and rules thereunder with effect from the date of this order.

3 उपयोग: आवेदक उक्त भूमि या उस पर बनाए गए या बनाए जाने वाले भवन का रिहायशी/औद्योगिक/ अन्य किसी गैर- कृषि उद्देश्य के सिवाय "समाहर्ता" के पूर्व अनुमोदन के बिना उपयोग नहीं करेगा। *Use -* The applicant shall not use the said land and building erected or to erected thereon for any purpose other than residential/Industrial/ any other non-agricultural purpose, without the previous sanction of the Collector.

4 भवन बनाने हेतु समय सीमा :- आवेदक इस आदेश की तिथि से पाँच वर्ष के भीतर उक्त प्लॉट में वास्तविक एवं स्थायी विवरण वाले भवन का निमाण शुरु करेगा। ऐसा नहीं कर सकने पर जब तक समाहर्ता द्वारा समय-समय पर इस अवधि का विस्तार नहीं किया जाता है तब तक दी गई अनुमति रद्द हुई समझी जायेगी।

*Building time limit :-* The applicant shall within five years from the date hereof, commence on the said plot construction of building of a substantial and permanent description, failing which unless the said period is extended by the Collector from time to time, the permission granted shall be deemed to have lapsed.

5 शुल्कों के भुगतान की जिम्मेदारी :- आवेदक उक्त भूमि पर लगाये जानेवाले सभी करों, उपशुल्कों तथा उपकरों का भुगतान करेगा।

*Liability for rates: -* The applicant shall pay all taxes, rates and cesses leviable on the said land.

6 दण्ड विधि (क) : यदि आवेदक पूर्वोक्त किसी भी शर्त का उल्लंघन करता है, तो समाहर्ता बिना किसी पूर्वग्रह के उक्त कोड के उपबन्धों के तहत लागू दण्ड प्रभारित कर सकते हैं एवं ऐसे शुल्क एवं निधारत मूल्य का भुगतान करने पर उक्त प्लॉट को आवेदक के नाम जारी रख सकते हैं।

*Penalty clause - -* (a) If the applicant contravenes any of the foregoing conditions the Collector may, without prejudice to any other penalty to which the applicant may be liable under the provisions of the said Code continue the said plot in the occupation of the applicant on payment of such fine and assessment as he may direct.

(ख) उपखण्ड (क) में ऐसा कुछ उल्लेख होते हुए भी इसके बारे में समाहर्ता द्वारा विनिर्दिष्ट ऐसी समय सीमा के भीतर किसी भवन के हटाने या बनाए गए भवन या संरचना में परिवर्तन करने या इस अनुमति के उपबन्धों के प्रतिकूल उपयोग करने पर निदेश देना समाहर्ता के लिए विधि-सम्मत होगा तथा यदि ऐसे भवन को हटाया या इसमें परिवर्तन नहीं किया जाता है, तो यह करने के लिए आने वाली लागत को आवेदक से भू-राजस्व बकाया के रूप में वसूली जाएगी

(b) Notwithstanding anything contained in sub-clause (a) it shall be lawful for the Collector to direct the removal or alteration of any building or structure erected or use contrary to the provisions of this grant within such time as specified in that behalf by the Collector, and on such removal or alteration not being carried out and recover the cost of carrying out the same from the applicant as on arrears of land revenue.

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जिन्होंने इस सनद पर हस्ताक्षर किये हैं हमारी जानकारी के अनुसार ये वही व्यक्ति है जिसने हमारे समक्ष अपने हस्ताक्षर किये हैं ।

We  
Shri/Smt Kairus shavak declare Dadacharaji that  
have signed this Sanad is, to our personal knowledge, the person he represent himself to be and  
that  
he /she has affixed his signature hereto in our presence.

1. M. J.

2. A. B.

D. K.